

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET



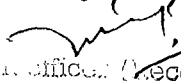
APPLICATION NO. 237 OF 199

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p>4-5-2000</p> <p>Copy of order along with Seal Copy of appli- cation Sent to R1 & R2 vide No. 131/2132 dt 22/5/2000</p> <p>1315 Vijay Mehra Advocate</p>	<p>Mr. Vijay Mehra, Counsel to the Applicant.</p> <p>Heard.</p> <p>In this application at Para No. 6 the Applicant has stated that he preferred an appeal and there is an order of the Appellate Authority. On the last occasion, i.e. on 6.9.88, the learned Counsel to applicant sought time to produce the same. But so far the said order has not been produced. From this fact, it is clear that applicant does not want to prosecute this case. Accordingly, we pass the order as under:-</p> <p>This application is dismissed for non prosecution.</p> <p> Gopal Singh Adm. Member</p> <p> (B. S. RAKOTE) Vice Chairman</p> <p>Cert II and III destroyed in my presence on 27.2.06 under the supervision of section officer as per order dated 23/2/06  Section Officer (Record)</p>